

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S MIDAS TOUCH EXPORT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Midas Touch Export Private Limited
2.	Date of incorporation of Corporate Debtor	02/07/1993
3.	Authority under which Corporate Debtor is Registered	Registrar of Companies-Mumbai
4.	Corporate Identity Number of Corporate Debtor	U18109MH1993PTC072666
5.	Address of the Registered Office of Corporate Debtor	Parvati Indl Estatesun Mill Compound Lower Parel Mumbai 400013
6.	Insolvency Commencement Date in respect of Corporate Debtor	February 17, 2017
7.	Estimated Date of Closure of Insolvency Resolution Process	August 16, 2017
8.	Name, Address, Email Address and the Registration Number of the Interim Resolution Professional	Romesh Chander Sawhney Reg. -IBBI/PA-001/IP-00258/2016-2017/1451 Address: Flat No. 850/GH-13, Paschim Vihar, New Delhi-110087 Email: casawhney@yahoo.co.in
9.	Last Date for Submission of Claims	April 19, 2017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the M/s Midas Touch Export Private Limited on February 17, 2017.

The creditors of M/s Midas Touch Export Private Limited are hereby called upon to submit a proof of their claims on or before April 19, 2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date:06.04.2017
Place: New Delhi

Sd/-
Romesh Chander Sawhney